

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 2394/96

New Delhi this the 8th day of November 1996

Hon'ble Shri R.K.Ahooja, Member(A)

Shri Jai Singh
S/o Late Shri Sukhram Singh,
R/o J-1/6, Budh Vihar Phase-I,
Delhi-41.

.....Applicant

(By Advocate: Mrs Meera Chhibber)

Versus

1. Union of India, through
Director General Ordnance Services,
M.G.O.'s Branch 8D, Army HQs.,
New Delhi-11.

2. Commandant,
Ordnance Depot,
Shakurbasti,
Delhi-56.

....Respondents

(By Advocate: None)

ORDER(Oral)

Hon'ble Shri R.K.Ahooja, Member(A)

After hearing the case for some time the learned counsel for the applicant seeks permission to withdraw this application. Permission is granted with liberty to seek any further remedy after the representation is disposed of, in accordance with law, if so advised.

2. The OA is disposed of accordingly.

Reahas
(R.K.AHOOJA)
Member(A)

cc.